## O.A. No.898/2011

## ORDER DATED 27th OF JANUARY, 2012

| J.S. Baliarsingh   | Applicant   |
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| Union of India & Others  | Respondents |

Coram:

HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

Heard Sri D.K. Patnaik, Ld. Counsel appearing for the applicant and Sri S.K. Ojha, Ld. Standing Counsel appearing for the Respondents/Rlys. on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. In this Original Application, the grievance of the applicant is that he has not been considered for engagement as substitute in Group 'D' category under the East Coast Railways notwithstanding his representation and recommendation made there on by the Divisional Railway Manager, Sambalpur under A/1 series and Annexure-A/2 respectively, whereas some other persons even without making any application have been so considered.

In view of this, Sri Patnaik, Ld. Counsel for the applicant, prays that the applicant's grievance could be redressed if Respondent No.1 is directed to consider and dispose of the pending representation vide Annexure-A/1 series by taking into account the recommendations made by the Divisional Railway Manager, Sambalpur under Annexure-A/2, within a specific time frame.

3. Having regard to the submissions made and as agreed to by the Ld. Counsel for the Parties, without going into the merit of the case, Respondent No.1 is hereby directed to consider and dispose of the pending representation of the applicant vide Annexure-A/1 series having due regard to the recommendations made by the Divisional Railway Manager,

Sambalpur (Annexure-A/2) and pass a reasoned order as per Rules/Guidelines within a period of 45 days from the date of receipt of copy of this order.

- With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.
- 5. Send a copy of this order along with paper book to Respondent No.1 at the cost of the applicant for compliance and free copies of this order be made over to the Ld. Counsel for the parties.
- Sri D.K. Patnaik, Ld. Counsel appearing for the applicant undertakes to deposit the postal requisites by Monday (30.01.2012).

JUDL MEMBER